NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.182/2017 IN CP No.77(ND)/2008 RT CP No.202/Chd/Hry/2017

Wg. Cdr. J.K. Sharma & Ors.

...Petitioners

Vs.

Sirhind Club Ltd. & Ors.

...Respondents

Present: Mr. J.S. Toor and Mr. A.S. Likhari, Advocates for the petitioners.

None for the respondents.

On the oral request made by the learned counsel for the petitioners, he is permitted to mention Rule-11 of NCLT Rules, 2016 in the heading of this application. Let necessary corrections be made immediately. Learned counsel for the petitioners *inter alia* contends that order was passed by the then Company Law Board on 05.08.2015 (Annexure A-2) whereby suspension of the applicants viz. Anantbir Singh and Rajesh Dewan was stayed untill further orders. Notice of this application to Mr. Brijender Kaushik, Advocate for respondent No.1 Club at this stage for 07.11.2017. The notice be collected from the Registry and be served upon the learned counsel for the respondent club 'Dasti' or at e-mail address of the learned counsel.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

November 03, 2017